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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

**ORIGINAL APPLICATION NO.451 OF 2010**

Cuttack this the 24th day of August, 2010

CORAM:

THE HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER  
Prakash Kumar Mohapatra. ... Applicants  
-VERSUS-  
Union of India & Ors. ... Respondents

**ORDER**

Perused the records. This Original Application has been filed for allotment of quarters at Ordnance Factory, Badmal, Balangir. The applicant, who was earlier removed from service as a consequence of disciplinary proceedings, had vacated the quarters since 30<sup>th</sup> September, 2009. However, subsequently the order of removal was set aside by the Revisional Authority with penalty of reduction to a lower stage in the time scale of pay for a period of five years with further direction that on expiry of five years, the reduction will have the effect of postponing future increments of pay with effect from the date of removal from service. Consequently he was reinstated in service w.e.f. 8.2.2010. Thereafter the applicant has been pursuing his case for allotment of a new quarter as per his entitlement. The applicant submits that there are some Type-III quarters lying vacant against one of which he could be adjusted. In the above background, he has prayed for direction to Respondent No.2 to allot any one of Type-III quarters in his favour within a stipulated time.

Perusal of records reveals that the request of the applicant for allotment of quarters vide Annexure-A/4 dated 9.7.2010 (Page-18 of the O.A.) has been forwarded to the General Manager, Ordnance Factory, Badmal with the recommendation of Senior Quality Assurance Officer (Respondent No.3) at Annexure-5.. The applicant has also submitted a copy of certificate of vacation of quarters by one R.K.Padhi, E-S-II, SQAE/Badmal on his permanent transfer to IGCR, Kalpakkam vide Annexure-6.

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In consideration of the averments made in the O.A., at this stage the ends of justice would be met if a direction is issued to Respondent No.2 to consider the pending representation of the applicant as stated above keeping in mind the recommendations of the higher authority of the applicant for allotment of a quarter as per his entitlement and in case the same is not available, any other quarters as per rules/instructions on the subject, within a period of one month from the date of receipt of this order.

Ordered accordingly.

With the above observation and direction, this O.A. is disposed of at the stage of admission. No costs.

Send a copy of this order along with copy of the O.A. to Respondent No.2 for compliance.

  
ADMINISTRATIVE MEMBER